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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2361/2002

Tuesday, this the 26th day of November, 2002

Hon'ble Shri S.A.T. Rizvi, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri K.B. Rajoria
s/o Late Shri B.B. Mathur
B-25, G.K. Enclave II,
New Delhi-48

..Applicant

(Applicant in person)

Versus

1. Union of India through Secretary
Ministry of Urban Development
Nirman Bhawan, New Delhi-11

2. Director General of Works
CPWD Nirman Bhawan
New Delhi-11

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

Heard the applicant.

2. The applicant discloses a two fold grievance. Firstly, according to him, he has not been placed in the higher pay grade of Rs.24050-26000/- w.e.f. 30.6.1999 in terms of Ministry of Urban Development & PA's letter dated 6.6.2001 (A-1) even though he was at S1.No.2 in the seniority list. The second grievance relates to dating back of the aforesaid upgradation in pay grade to 10.6.1998 which is the date on which he stood promoted to the post of Additional Director General, CPWD with the simultaneous rank in seniority at S1.No.2.

3. We have considered the submissions made by the applicant and have perused the material placed on record. A perusal of the Office Memorandum dated 30.6.1999 (A-2) issued by the Ministry of Finance would show that since

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(2)

the upgradation in question did not involve assumption of higher responsibilities, the applicant was entitled to placement in the higher pay grade in question w.e.f. 10.6.1998.

4. Thus, according to the applicant, he has been denied the benefit of pay upgradation as above even though those junior to him have been placed in the aforesaid pay grade on 8.6.2001 vide Office Order of the same date placed at A-3.

5. Aggrieved as above, the applicant has filed a representation on 16.4.2002 (A-5). This has remained without any response so far. In the aforesated facts and circumstances, we find it just and in order to dispose of the present OA at this very stage even without issuing notices with a direction to the respondents to consider the aforesaid representation in the light of the observations made above and the contents of the present OA and pass a reasoned and a speaking order in the matter at the earliest and in any case within a period of two months from the date of receipt of a copy of this order. We direct accordingly.

6. The present OA is disposed of in the aforesated terms.

S. Raju

(Shanker Raju)
Member (J)

/sunil/

S. A. T. Rizvi

(S.A.T. Rizvi)
Member (A)